Gas Agencies for freedom fighters

- 614. SHRI SHANTI TYAGI: Will the Minister of ENERGY be pleased to state:
- (a) whether Government have fixed up a quota of cooking gas agencies for freedom fighters in the country; and
- (b) if so, how many gas agencies have been allotted to the freedom fighters or their families during this year?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI DAL-BIR SINGH): (a) 10 per cent of all the dealerships/distributorships to be awarded by the oil companies against their plan for the year 1981-82 are reserved for Outstanding Social Workers/Freedom Fighters.

(b) As on 31-8-1982, 26 LPG distributorships were awarded to the Social Workers/Freedom Fighters all over the country.

Telecast of Asian Games through intelset

- †615. SHRI SURESH KALMADI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether Government are considering a proposal for telecasting the Asian Games with the help of the INTELSAT; and
 - (b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI ARIF MOHAMMED KHAN): (a) Yes. Sir.

(b) A transponder of INTELSAT is being hired which will enable the telecast of the Asian Games from all the transmitters including those not connected by microwave circuits. The estimated cost of his interest in the consequential dion of ground segment will be 2.30 crores with a foreign exchange compone 2.206 crores.

†Previously unstarted Question no. 323 transferred from the 7th October, 1982.

Conversion of Poona Film Institute into Asian Film Institute

- 616. SHRI SHRIKANT VERMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state
- (a) whether it is a fact that UNESCO has proposed to the Central Government to convert Poona Film Institute into Asian Film Institute; and
- (b) if so, what action has been taken by Government in the mailer?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI N. K. P. SALVE): (a) and (b) The Government have a proposal for expanding the Film and Television Institute of India into a Regional Centre for Asia with the assistance of UNESCO. The proposal at present is under examination in consultation with the UNESCO.

12. Noon.

PAPERS LAID ON THE TABLE

- I. The Assam Purchase Tax (Amendment) Rules, 1980 and related papers.
- II. Notification of the Ministry of Finance (Department of Revenue and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): Sir I, beg to lay on the Table—

I. A copy (in English and Hindi) of the Government of Assam (Finance Department) Notification No. FTX. 143/79'57, dated the 17th March, 1981, publishing the Assam Purchase Tax (Amendment) Rules, 1980, under subsection (4) of section 43 of the Assam Purchase Tax Act, 1967, read with subclause (iv) of clause (c) of the Procla-

mation, dated the 19th March, 1982, issued by the President in relation to the State of Assam, together with a Memorandum giving reasons for the delay in laying the Noetification [Placed in Library. See No. LT-5459/82]

- II. (A) A copy each (in English and Hindi) of the following Notification of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962:—
- (i) G.S.R. No. 564(E), dated the 10th September, 1982, publishing the Customs (Appeals) Rule, 1982, together with an explanatory memorandum thereon.
- (ii) G.S.R. No. 581(E), dated the 1st October, 1982, together with an explanatory memorandum thereon.
- (iii) G.S.R. Nos. 585(E), 585(E), 588(E) and 589(E), dated the 1st October, 1982. [Placed in Library. See No. LT-5460|82 for (i) to (ii)]
- (B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue):-
 - (i) G.S.R. Nos. 586(E) and 587(E), dated the 1st October, 1982.
 - (ii) G.S.R. No. 590(E), dated the 5th October, 1982, together with an explanatory memorandum thereon. [Placed in Library. See No. LT-5461/82 for (i) and (ii)].

RE-RAISING OF POINTS OF ORDER

श्री रक्तमेश्वर सिंह (उत्तर प्रदेश) श्री मन्, मेरा व्यवस्था का प्रश्न है ...(व्यव-धान)।

श्री शिव चन्द्र भी (बिहार) : श्रीमन्, पहले मेरी बात सूप लीजिए हमारी... (व्यवधान) ।

भी रामेश्वर सिंह : श्रीमन्, पहले हमारा व्यवस्था का प्रश्न सुन लीजिए । आप हर दात को टालते जा रहे हैं..(व्यवधान)।

श्री उपसंभी ति : आप किस नियम के अन्दर यह व्यवस्था का प्रश्न उठा रहे हैं। नियम का उल्लेख की जिए। श्री रामश्वर सिंह: नियम आप देख लीजिए . (व्यवधान)

श्री उपसभापति :

You have to raise a point of order according to the rules. What point of order are you raising? आप इस तरह से धमकी मत दीजिए। आए व्यवस्था के प्रश्न पर धमकी क्यों देते हैं ?

श्री रामेद्दर सिंह : ध्याकी इसलिए दोते हैं कि आप मदन को ठोक से नहीं चलाते हैं ... (व्यवधान) । में बिलकुल समभ्र से और जिम्मेदारी के साथ कह रहा हूं।

श्री उपसभापीत : यह व्यवस्था का प्रश्न उठाने का तरीका नहीं है . . (व्यवधान) ।

श्री सत्यपाल में लिक (उत्तर प्रदेश): श्री-मन्, मेरा व्यवस्था का प्रश्न है। पिछले 7 तारीख का प्लिस विद्राह के संबंध में आप-ने मुभ्ने कालिंग एटॉशन सोशन करने का आदेश दिया और आपनं शुरू में कहा कि आपको 7 मिनट दिए जाते हैं। 7 मिनट खत्म होते ही मैंने सवाल करने शरू कर दिए थे। लेकिन आप कहते हैं कि इसके बाद कोई चीज रिकार्ड पर नहीं जाएगी। सारी चीजें जो मैंने कही वे रिकार्ड पर नहीं गर्इ। खुद आपने तस्लीम किया मैने सिर्फ़ गिनट 8 माट में मेरे सवाल खत्म हो जाते हैं। लेकिन फिर भी कोई चीज प्रोमीडिंग में रिकार्ड गही की गई ... (व्यवधीन) ।

श्री उपसभापति : क्या आप 8 ही मिनट वोले ?

श्री सत्यपाल भिलक : 8 मिनट भी आप बोलने की इजाजत नहीं दते हैं। मेरे सवाल रिकार्ड में नहीं आए। 7 गिनट में में सवाल करना शुरू कर देता हू, लेकिन मेरे सवाल प्रोसीडिंग्ज में नहीं आते ... (व्यवधान)। आप गियम के अनुसार यह नहीं करते हैं। मैं जानना चाहना हूं कि 8 मिनट के बाद मेरे सवाल प्रोसीडिंग्ज में क्यों रिकार्ड नहीं किए गए?

SHRI PILOO MODY (Gujarat): It is also a question of procedure, Sir. If you